

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Corrigendum to the Record of Proceedings dated 4.4.2024 in  
Review Petition No. 9/RP/2024 with IA No. 19 of 2024**

- Subject** : Petition for review and modification of the order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1) (f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with order dated 10.1.2024 of Hon'ble Delhi High Court in Writ Petition (C) No. 194/2024 and C.M. Application No. 889/2024.
- Date of Hearing** : 4.4.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Khargone Transmission Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and Ors.

**CORRIGENDUM**

By way of this corrigendum, the name of Shri Ravi Sharma, Advocate is hereby taken on record in the RoP for the hearing dated 4.4.2024 in Review Petition No. 9/RP/2024 alongwith IA No. 19/2024, as he appeared and argued the matter on behalf of MPPMCL on the said date but failed to enter his appearance.

2. Except for the above, there shall be no change in the RoP dated 4.4.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

